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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABADBENCH

AT HYDERABAD

O.A.No. 771/97

Date of Order : 30.9.99

BETWEEN :

K.Thana Reddy

.. Applicant.

AND

1. The Chairman,
Telecom Commission,
New Delhi.

2. The Chief General Manager,
Telecommunications,
A.P.Circle, Hyderabad.

3. M.Sambasiva Rao

4. V.S.Reddy

5. P.Lakshminarayana

6. B.L.Somayajulu

7. A.R.Rao

8. A.Seshagiri Rao

9. P.Krishna Murthy

.. Respondents.

— — —
Counsel for the Applicant

.. Mr. K. Lakshminarasimha

Counsel for the Respondents

.. Mr. B.N.Sharma for R-1&2

Mr. P.Naveen Rao
for R-3 to 6

Mr. K.SudhakaraReddy
for R-7 to 9

— — —
CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr. K. Lakshminarasimha, learned counsel for the applicant, Mr.B.N.Sharma, learned standing counsel for the official respondents 1 and 2, Mr. P.Naveen Rao, for R-3 to 6 and Mr. K.Sudhakara Reddy, for R-7 to 9.

2. The applicant in this OA filed OA.1482/92 praying for promotion to the post of Assistant Engineer in TES Gr-B from the date of promotion of his junior. That OA was allowed and he was given notional date of promotion to the post of Assistant Engineer Gr-B w.e.f. 18.4.79. He was also given arrears on par with his juniors. The applicant in this OA has requested the authorities for promotion to the post of Divisional Engineer w.e.f. the date of his immediate junior. That representation was disposed of by order dated 9.5.97 (A-1, page-8) rejecting his request.

3. This OA is filed for promoting him to the post of Divisional Engineer in TES Gr-B service on par with his juniors who are promoted after 18.4.79 by setting aside the impugned rejection order dated 9.5.97.

4. The contentions raised in this OA and the relief asked for are same as that of the OA.770/97 which is disposed of today. In page-11 of 20 in seniority list No.IX of TES Gr-B officers it is seen that his deemed date of promotion is shown as 31.1.86 whereas in pursuance of the earlier order he was

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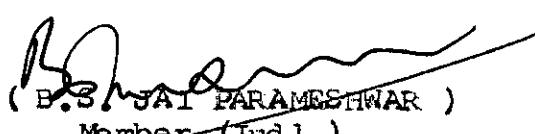
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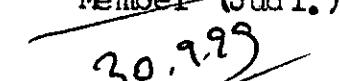
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given deemed date of promotion as 18.4.79 and on that basis he was also given arrears of pay on par with his juniors who are immediately promoted after 18.4.79. For the reasons stated in OA.770/97 this OA also has to be allowed and the same directions should be followed in this OA also.

5. No costs.


(B.S. JAI PARAMESHWAR)

Member (Judl.)


30.9.99


(R. RANGARAJAN)

Member (Admn.)

Dated : 30th September, 1999

(Dictated in Open Court)


R.R.J.
S. Rangarajan

sd

1ST AND 2ND COURT

COPY TO :-

1. HODNO
2. HRRN M (A)
3. HBSJP M (O)
4. O.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE - CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (ADMN.)

THE HON'BLE MR.S.S.JAI PARAMESWAR
MEMBER (JUDG.)

* * *

DATE OF ORDER: 30/9/99

MA/RA/CP.NO.

IN

CA. No. 771/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS

8 cop 100

